

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

IA3502/2024 (NEW IA) in C.P. (IB)/208(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES: **STAINLESS WORK PRIVATE LIMITED**

Section 10 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

IA 3502/2024 (NEW IA) in C.P. (IB)/208(MB)2019

- 1) Mr. Kaushal Ameta, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Liquidator of the Corporate Debtor and the limited prayer in the present Interlocutory Application is for placing on record the Asset Memorandum under Regulation 34 of The Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and reporting the Constitution of Stakeholder Consultation Committee in compliance with Regulation 31A of the Insolvency & Bankruptcy Board Of India (Liquidation Process) Regulations, 2016.
- 3) The above said Report as prepared by the Applicant herein is taken on record. The Liquidator is hereby directed to make his best and dedicated

efforts to complete the Liquidation Process of the Corporate Debtor within the time.

- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3502 of 2024, is disposed of as allowed. There will, however, be no order as to costs. Ordered Accordingly.
- 5) Registry shall list the main Company Petition on Board on the date as and when new/pending Applications, if any, arising out of the present Company Petition are listed.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare